

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/ Jammu

Notification
Srinagar, the 01th October, 2020

SO **303** .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Kuldeep Singh, Naib Tehsildar Jammu Khas to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of his area.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sehti)
Secretary to Government,
Department of LJ&PA

NO:LD(P) 2020/02-Jammu

Dated: 01 -10-2020

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Principal Secretary to Government, Revenue Department.
3. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
4. Divisional Commissioner, **Jammu/** Kashmir.
5. Deputy Commissioner, Jammu. This is with reference to his letter No. 619-Rev/Adm/mf/21/2020 dated 24-09-2020.
6. General Manager, Government Press, Srinagar for publication in an extra- Ordinary issue of the Government Gazette.
7. Shri Kuldeep Sng h Naib Tehsildar, Jammu khas.
8. SO Section, Department of Law, Justice and PA (W.7. S.C).
9. Concerned file.

(Shafiq Hussain Mircha)
Deputy Legal Remembrancer,

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